


भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II — खण्ड 1
PART II — Section 1
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 35] नई दिल्ली, मंगलवार, जून 4, 2002/ ज्येष्ठ 14, 1924
No. 35] NEW DELHI, TUESDAY, JUNE 4, 2002/ JYAISTHA 14, 1924

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS
(Legislative Department)

New Delhi, the 4th June, 2002/Jyaistha 14, 1924 (Saka)

The following Act of Parliament received the assent of the President on the 3rd June, 2002, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED CASTES AND SCHEDULED TRIBES) ORDERS (AMENDMENT) ACT, 2002

No. 32 OF 2002

[3rd June, 2002.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950 so as to provide for inclusion of certain Scheduled Castes and Scheduled Tribes oustees of the States of Madhya Pradesh and Maharashtra, who have been displaced due to Sardar Sarovar Project on the Narmada River and are settled or may be settled in the State of Gujarat, in the lists of Scheduled Castes and Scheduled Tribes specified in relation to the State of Gujarat.

BE it enacted by Parliament in the fifty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2002.

Short title.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950, in

PART IV.—*Gujarat*, after entry 30, the following entries shall be inserted, namely:—

Amendment of the Constitution (Scheduled Castes) Order, 1950.

“31. Balahi, Balai

32. Bhangi, Mehtar

33. Chamar

34. Chikwa, Chikvi

35. Koli, Kori

36. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha districts).”

Amendment of
the
Constitution
(Scheduled
Tribes) Order,
1950.

3. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in

PART IV.—*Gujarat*, after entry 29, the following entries shall be inserted, namely:—

“30. Bhil, Bhilala, Barela, Patelia

31. Tadvi Bhil, Bawra, Vasave

32. Padvi.”

SUBHASH C. JAIN,
Secy. to the Govt. of India.